

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2750 of 2020

1. Sohan Sharma
2. Hiralal Yadav Petitioners
Vs.
The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Lakhan Chandra Roy, Advocate
For the State : Mr. Prabir Chatterjee, Spl.P.P.

Order No. 02

Dated 11th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Kunda P.S.
Case No.188 of 2019.

Several tractors loaded with illegally extracted sand were intercepted. It has been alleged that the owner, driver and some other persons prevented the informant from discharging his official duty and took away the tractors with them.

The petitioner no.1 appears to be the owner of the tractor bearing registration No. JH15Q-7072 while the petitioner no.2 is the driver. The complicity of both the petitioners are apparent from the First Information Report itself and they were also instrumental along with the other accused persons who had freed their vehicles from the custody of the informant.

Regard being had to the aforesaid facts, I am not inclined to extend the privilege of anticipatory bail to the petitioners.

This application is accordingly rejected.

(RONGON MUKHOPADHYAY,J.)